

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 521/2024**

IN THE MATTER OF:

News Item titled "A Sangam of filth and apathy this wasteland actually exists in Delhi" appearing in The Times of India dated 07.03.2024.

I N D E X

<u>Si. No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	COMPLIANCE/STATUS REPORT IN TERMS OF ORDER DATED 29.08.2024 ON BEHALF OF RESPONDENT NO. 3/ DM (SOUTH) ALONGWITH AFFIDAVIT	1-3

FILED BY:

NEW DELHI

DATED: 01.04.2025


(JYOTI MENDIRATTA)

Advocate for the GNCT of Delhi
H-34, Jangpura Extension
(Lower Ground Floor)
Near INOX EROS Cinema,
New Delhi-110014
Ph: 9811136141
jmalawoffices@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI**ORIGINAL APPLICATION NO 521/2024****IN THE MATTER OF:**

News Item titled "A Sangam of filth and apathy this wasteland actually exists in Delhi" appearing in The Times of India dated 07.03.2024.

COMPLIANCE/ STATUS REPORT IN TERMS OF ORDER DATED 29.08.2024 ON BEHALF OF RESPONDENT NO. 3/ DM (South)**MOST RESPECTFULLY SHOWETH:**

1. That this Hon'ble Tribunal order dated 29/08/2024 directed to examine the role of respondent no. 3 in light of SWM Rules, 2016 . The Section 12 of SWM Rules 2016 defines the duty of District Magistrate as follows.

"12. Duties of District Magistrate or District Collector or Deputy Commissioner. - The District Magistrate or District Collector or as the case may be, the Deputy Commissioner shall, -

(a) facilitate identification and allocation of suitable land as per clause (f) of rules 11 for setting up solid waste processing and disposal facilities to local authorities in his district in close coordination with the Secretary-in-charge of State Urban Development Department within one year from the date of notification of these rules;

(b) review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or Director of Municipal Administration or Director of local bodies and secretary-incharge of the State Urban Development. "

2. That, however neither MCD nor DJB has approached this office for allocation of land.
3. That, Ward Nos. 168, 169 and 170 fall in the jurisdiction of South-East District which is now impleaded as respondent no. 6.
4. Based on the above facts, report is being submitted before this Hon'ble Court for kind consideration. The undersigned respectfully assures that the orders / directions passed by this Hon'ble Court shall be timely complied with.


 **SDM (Saket)**

BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI
ORIGINAL APPLICATION NO 521 OF 2024

IN THE MATTER OF:

News item titled "A Sangam of filth and apathy this wasteland actually exists I Delhi" appearing in The Times of India dated 07.03.2024.

AFFIDAVIT

I, Anita Yadav Aged 34 years, presently posted as Sub Divisional Magistrate (Saket), do hereby solemnly affirm and state as under:-

1. That I am being Sub-Divisional Magistrate (Saket) and competent authority in the present matter and am well conversant with the facts and circumstances of the case.
2. That I have filed the accompanying compliance/ status report in the present case before this Hon'ble Tribunal, and the contents of the same are not being repeated here for the sake of brevity.
3. That the contents of the accompanying compliance/ status report are true and correct to my knowledge, based on records and the advice received, which I believe to be true.
4. That the statements made in this affidavit are true and correct to the best of my knowledge and belief, and no part of it is false or concealed.

Verification



[Handwritten Signature]

DEPONENT

I, Anita Yadav, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to my knowledge and belief. No part of its false, and nothing material has been concealed therefrom.

Verified at Delhi on this 01st day of April, 2025.



DEPONENT

